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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 80/252/NCLT/AHM/2018**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.04.2018**

Name of the Company: Babulal Shishupal Sharma  
(Neon Life Care Pvt Ltd.)  
V/s.  
Registrar of Companies, Gujarat

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. VISHWASKUMARSHARMA PCS APPELLANT Sharma V/s

2.

**ORDER**


Learned PCS Mr. Vishwaskumar Sharma <sup>is</sup> present for the Appellant. None <sup>is</sup> present for the ROC. →

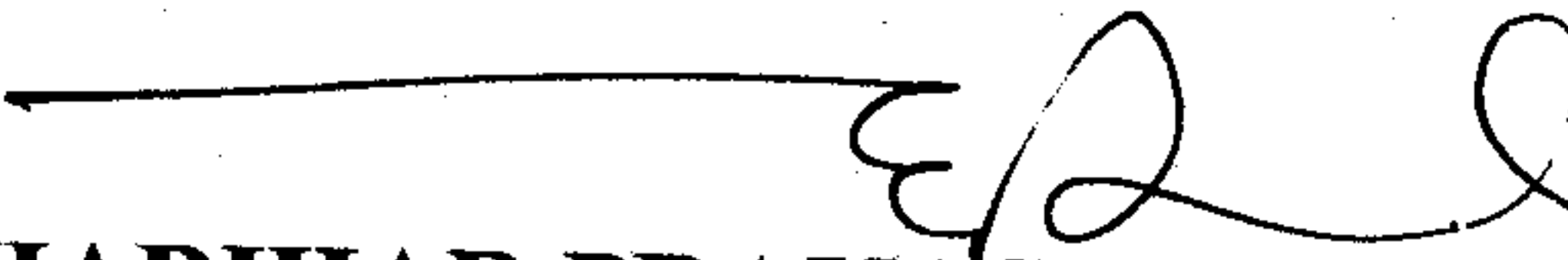
The representation of ROC is received.

The affidavit is filed by the Appellant.

Heard the arguments of learned PCS for the Appellant.

The order is reserved.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**

Dated this the 4th day of April, 2018.